

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 87/MP/2021**

Subject : Petition under Section 79(1) (d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008 and its amendments for redetermination of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation for financial year 2017-18 and financial year 2018-19.

Date of Hearing : 4.6.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Tata Steel Limited and 6 Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Ms. Srishti Khindaria, Advocate, DVC  
Shri Manik Rakshit, DVC  
Shri Subrata Ghosal, DVC  
Shri Samit Mandal, DVC  
Shri Arnab Kr. Sinha, DVC

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed for re-determination of open access charges for transmission and wheeling of power using the Transmission and Distribution (T&D) network of the Petitioner for financial year 2017-18 and financial year 2018-19. Learned senior counsel further submitted that the Commission vide order dated 19.11.2018 in Petition No. 153/MP/2017 had determined the open access charges for transmission and wheeling of power using its T&D network for financial years 2017-18 and 2018-19. However, based on the approved Annual Transmission Charges for financial year 2013-14, the Petitioner has now sought re-determination of these open access charges based on the Annual Transmission Charges claimed by the Petitioner in its true-up Petitions being Petition No. 482/TT/2020 for existing T&D system and Petition No.713/TT/2020 for new elements of T&D system for the period 2014-19. It was further submitted that both these true-up Petitions have been heard and reserved for order by the Commission and that open access charges will be consequence of the trued-up Annual Transmission Charges to be approved by the Commission in these true-up Petitions.

3. After hearing the learned senior counsel for the Petitioner, the Commission ordered as under:



- a) Admit. Issue notice to the Respondents.
  - b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply by 21.6.2021 after serving copy to the Petitioner, who may file its rejoinder, if any, by 9.7.2021.
  - c) The Petitioner to furnish the detailed calculation/ computation of the open access charges for transmission and wheeling of power using its T&D network for the financial year 2017-18 and financial year 2018-19 on affidavit by 21.6.2021.
  - d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**